

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.47/2020

Dated Friday, the 10th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N. Krishnamurthy

No. 49, Rahamath Golden City

Chennai Main Road

Villuppuram – 605 602. ...Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India

Rep. by the Chief Postmaster General

Tamil Nadu Circle

Anna Salai, Chennai – 600 002.

2. The Postmaster General

Chennai City Region

Chennai – 600 002.

3. The Senior Superintendent of Post Offices

Pondicherry Division

Pondicherry – 605 001. ...Respondents

By Advocate Mr. M. Kishore Kumar SPC

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to pay gratuity with interest at the rate of 24% per annum to the applicant and other retiral service benefits including regular pension with arrears and interest for the due amount; and

ii. To pass such further orders as this Tribunal may deem fit and proper."

2. The applicant while working as Postal Assistant was placed under suspension by an order dated 19.12.2011 of the 3rd respondent, 12 days before his retirement. The third respondent permitted the applicant to retire on 31.12.2011 and further ordered that disciplinary action would be initiated under the provisions of Rule 9 of CCS (Pension) Rules 1972. Thereafter the disciplinary authority had not issued any charge sheet for the past 8 years. Even after repeated representations, there is no response. Aggrieved by the delay and denial of the gratuity and other service benefits, the applicant has filed this OA.

3. When the matter came up for admission, learned counsel for the applicant would submit that applicant has submitted representations dated 13.12.2018 & 27.07.2019 as Annexures A-15 & 16 to the competent authority regarding his grievance which are still pending and no order is passed till now. He will be satisfied if the representations are considered and orders are passed, within a stipulated time limit.

4. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicant on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representations dated 13.12.2018 & 27.07.2019 on the basis of the rules and regulations and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

10.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**